

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.237 - TP 123 of 2016(CP 26 of 2016)

With

ITEM No.238 - IA/65(AHM)2022

Proceedings under Section 397-398 of Co. Act, 1956

IN THE MATTER OF:

Kanakbhai Ratilal Patel

.....Applicant

V/s

Balajikrupa Estates Pvt Ltd & Ors

.....Respondent

Order delivered on: 09/05/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Ravi Pahwa, Adv.

For the Respondent : None for 3 & 4

None for 1 & 2

Mr. Palash S Singhai for R-5

ORDER

TP 123 of 2016(CP 26 of 2016) & IA/65(AHM)2022

Hon'ble NCLAT has directed this Tribunal to decide the matter expeditiously. Today, none present for R-1 & 2. None present for R-3 & 4. However, on last date, respondent no.1 & 2 has also filed leave note. Notice is served upon respondent no.6 but R-6 failed to appear, hence, proceeded ex-parte. Applicant is directed to serve notice upon RoC.

List for further consideration on 27.06.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)